



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

T.A. No.61/1958/2020

Wednesday, this the 07th day of October, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Pradeep Kumar, Member (A)

Jugraj Singh age 25 years, S/o Late Sh. Sham Singh, R/o Narthyal, Tehsil Pogal Paristhan (Ukhral), District Ramban.

.....Applicant

By Advocate: Mr. Rajdeep Singh Thakur

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt. through Commissioner/Secretary to Govt. PHE/I&FC Department, Civil Secretariat, Srinagar/Jammu.
2. State of Jammu & Kashmir through Commissioner/Secretary, General Administration Department, Civil Secretariat, Jammu/Srinagar.
3. Chief Engineer, Public Health Engineering Department, Jammu.
4. Superintending Engineer, Hydraulic Circle, Doda.
5. Executive Engineer, Hydraulic Division, Ramban.
6. Deputy Commissioner, Ramban.

..... Respondents

O R D E R (ORAL)**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

During the course of arguments, learned counsel for the applicant submitted that his case for compassionate appointment is pending before the respondents, which needs a quick disposal and, therefore, he submitted that this O.A. can be disposed of with direction to the respondents to dispose of his representation within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, T.A is disposed of with a direction to the respondents/competent authority to consider and decide the representation of the applicant by passing a reasoned and speaking order in accordance with rules within a period of three months from the date of receipt of a certified copy of this order with intimation to the applicant. It is made clear that we have not entered into the merits of the case.

No costs.

**(PRADEEP KUMAR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/-